

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:96
ANSWERED ON:21.07.2003
PENDING CASES OF LABOUR COURTS
PRABHA RAU;VILAS BABURAO MUTTEMWAR

Will the Minister of LABOUR be pleased to state:

- (a) whether there are a number of cases pending with the Labour Courts for over the three years;
- (b) if so, the number of such courts/tribunals functioning at different places in the country and the number of cases pending with each court/tribunal for the above period, State-wise;
- (c) the reasons for delay in the settlement of cases by the courts/tribunals;
- (d) whether the orders of the tribunals are not being implemented by the employers properly causing hardships to the workers; and
- (e) if so, the action taken by the Government against such employers?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

- (a) to (e): The information is being collected and will be laid on the table of the House.